



2026:AHC-LKO:41552

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1118 of 2026**

Suneel

.....Applicant(s)

Versus

The State Of U.P. Thru. Prin. Secy. Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Manoj Kumar Singh

Counsel for Opposite Party(s) : G.A., Abhishek Singh, Sheikh
Mohammad Ali

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Suraj Singh holding brief of Sri Manoj Kumar Singh, the learned counsel for the applicant as well as Sri Arun Kumar Verma, the learned Additional Government Advocate appearing on behalf of the State, Sri Abhishek Singh, the learned counsel for the complainant who has filed vakalatnama, which is taken on record and perused the records.
2. The instant application has been filed by the applicant seeking anticipatory bail in F.I.R. bearing Case Crime No. 70/2026, under Sections 69, 352, 351(3) BNS, Police Station Hardatnagar Garrant, District Shrawasti.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 10.05.2026 stating that the complainant is aged 21 years. The applicant and the complainant were in a loving relationship for the past one year during which the applicant made physical relations with the complainant under allurement of marrying her but ultimately he declined to marry the complainant.
4. In the statement of the victim recorded under Section 180 BNSS, she stated that she is aged 21 years, she has studied up to Class-VIII and she reiterated the FIR version. The victim declined to undergo medico legal examination. Before the Magistrate also the victim reiterated the FIR

version.

5. In the affidavit filed in support of the anticipatory bail-application it has been contended that the applicant is innocent, he has no criminal history and he has falsely been implicated in the present case.

6. The learned A.G.A. has opposed the prayer for bail and he has submitted that the investigation in the case is still going on.

7. The learned counsel for the complainant has also opposed the bail application and he has submitted that the offence committed by the applicant is heinous in nature and it carries a sentence of imprisonment up to 10 years.

8. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that the applicant is 21 years old educated lady, she admits to having been in a loving relationship with the applicant during which period she consensually made physical relations with the applicant without getting married to him; that there is nothing which may prima facie satisfy the Court that the intention of the applicant since inception was to deceive the complainant and that the applicant has no criminal history and without making any observations which may affect the outcome of the case, I am of the view that the aforesaid facts are sufficient for making out a case for granting anticipatory bail to the applicant.

9. In view of the above, the anticipatory bail application of the applicant is **allowed**. In the event of arrest/ appearance of applicant-**Suneel** before the learned Trial Court in the aforesaid case crime, he shall be released on bail on his furnishing personal bond and two solvent sureties, each in the like amount, to the satisfaction of S.H.O./Court concerned on the following conditions and subject to any other conditions that may be fixed by the Trial Court:

(i). that the applicant shall make himself available for interrogation by a police officer as and when required;

(ii) that the applicant shall not directly or indirectly make any inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence;

(iii) that the applicant shall not leave India without the previous permission of the court'

(iv) that the applicant shall appear before the trial court on each date fixed, unless personal presence is exempted; and

(v). that the applicant shall not pressurize/ intimidate the prosecution witness.

(Subhash Vidyarthi,J.)

June 19, 2026

Pradeep/-